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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 15082/2025**

RAJENDRA SINGH

.....Petitioner

Through: Mr. Vipin Kumar, Mr. Anjani Kr.
Mishra, Mr. Kailash kr. Jha, Mr.
Fareeduddin, Advs.

versus

COMMISSIONER OF POLICE AND ORS

.....Respondents

Through: Ms. Puja S. kalra, standing counsel
with Mr. Virendra singh, Adv.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE MADHU JAIN

ORDER

% **02.02.2026**

1. This hearing has been through hybrid mode.
2. This is a petition filed by the Petitioner– Rajendra Singh, seeking directions to the Respondents to allow the Petitioner to peacefully vend from his vending site i.e., on the pavement, near Metro Station Gate No. 2, Sarai Kale Khan, Central Zone, Ward-S-56, New Delhi (*hereinafter, ‘the vending zone’*) without any hindrance being caused by any public official.
3. The Petitioner further seeks direction to the Respondent to correct the nomenclature in the vending certificate to categorize the Petitioner as a ‘stationary street vendor’.



4. The Petitioner submits that he suffers from 40% locomotive disability and has been issued a certificate of vending bearing **URI No.: 7787674** (*hereinafter, 'the CoV'*), categorizing the Petitioner's vend as "food/snack with gas cylinder/fire".
5. It is his case that the police officials and MCD officials continuously harass him and disturb him from vending from his vending spot. Hence, the present petition.
6. The Court has considered the matter. It is noted that the Petitioner is a person with disability.
7. A perusal of the CoV of the Petitioner shows that the Petitioner is entitled to vend 'Food/Snacks with gas cylinder/fire'. Recently, in a similar matter *i.e.*, in **W.P.(C) 19391/2025** titled **Mohd Badruddin v. Municipal Corporation of Delhi & Ors**, a vendor with a provisional CoV, who was also entitled to vend 'Food/Snacks with gas cylinder/fire', has been exempted by this Court to comply with Condition No. 11 of the CoV.
8. The said Condition No. 11 of the CoV reads as under:

"11. Mobile vendors shall not stay or vend more than 30 minutes or time prescribed by the TVC at place in a vending/squatting zone."
9. Similar directions as have been passed in **W.P.(C) 19391/2025** have also been passed by this Court in **W.P.(C) 453/2026** titled **Govind Singh Bhandari v. MCD & Ors.**, wherein the Petitioner was exempted from Condition 11 of the CoV.
10. Thus, in the present petition as well, the Court deems it appropriate to issue the following directions:



- a) The Petitioner shall be permitted to operate his vend but shall use a gas cylinder which does not occupy too much space. It is made clear that only a small or medium sized gas cylinder for heating of food and snacks shall be used by the Petitioner;
 - b) The Petitioner shall restrict himself to a particular space, where he is operating from, and shall not extend/encroach to the pedestrian areas or cause obstruction in movement of pedestrians;
 - c) The Petitioner shall also be obliged to maintain cleanliness and hygiene around the vend which he is working from;
 - d) Subject to the above, Condition No.11 in the CoV shall not apply to the Petitioner. The Petitioner shall comply with all the other conditions in the CoV.
11. The above stated directions shall be subject to any plan which the Town Vending Committee-II may be coming up with in terms of section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
12. The present Petition is disposed of in said terms. Pending applications, if any, are also disposed of.

PRATHIBA M. SINGH, J

MADHU JAIN, J

FEBRUARY 2, 2026/prg/ss